



**Central Administrative Tribunal  
Principal Bench : New Delhi**

**OA No.1379/2021  
With  
MA No. 1773/2021**

**This the 26<sup>th</sup> day of July, 2021**

Through Video Conferencing

**Hon'ble Mr. R. N. Singh, Member (J)  
Hon'ble Ms. Aradhana Johri, Member (A)**

Pal Chand, S/o. Late Sh. Mam Chand,  
(Ex OS) age about 60 years,  
H. No. 1786, Rani Bagh,  
Delhi – 110 034. ...Applicant

(By Advocate : Mr. B. C. Nagar)

Versus

1. Union of India through the General Manager,  
Northern Railway,  
Baroda House, New Delhi.
2. Divisional Railway Manager,  
State Entry Road, New Delhi.
3. Sr. Divisional Finance Manager,  
State Entry Road, New Delhi.
4. Sr. Personnel Officer,  
State Entry Road,  
New Delhi. ...Respondents

(By Advocate : Mr. Manmohan Jha for Mr. Krishna Kant Sharma)



## ORDER (O R A L)

**Hon'ble Sh. R. N. Singh, Member (J)**

The present OA has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 challenging orders dated 19.02.2021 and 22.02.2021 (Annexure A-1), vide which the learned counsel for the applicant submits, that the respondents have reduced the pay of the applicant and have deducted an amount of Rs.2,22,509/- from the applicant's DCRG without following the principles of natural justice. He further submits that the applicant has retired on attaining the age of superannuation on 28.02.2021.

2. Mr. Nagar, learned counsel for the applicant further submits that the applicant has preferred a representation dated 18.04.2021 (Annexure A-2) and the same is still lying pending consideration of the respondents.

3. Issue notice. Mr. Manmohan Jha, proxy counsel who appears for Mr. Krishna Kant Sharma, learned counsel for respondents on advance service, accepts notice on behalf of the respondents.

4. We heard learned counsel for the applicant. He submits that the applicant shall be satisfied, if the present OA is



disposed of at this very stage, with a direction to the respondents to consider the applicant's aforesaid representation and to dispose of the same by passing an appropriate order in a time bound manner. To such request of the learned counsel for the applicant, there is no objection from the learned counsel appearing for the respondents.

5. In view of the aforesaid, without going into the merits, the present OA is disposed of with a direction to the respondents to consider the aforesaid representation of the applicant dated 18.04.2021 (Annexure A-2) and dispose of the same by passing an appropriate, reasoned and speaking order as expeditiously as possible and in any case within six weeks from the receipt of copy of this order.

6. The OA is disposed of in the aforesaid terms. Pending MA also stands disposed of accordingly. There shall be no order as to costs.

**(Aradhana Johri)**  
**Member (A)**

**(R. N. Singh)**  
**Member (J)**

/Dkm/Mbt/Pinky/